

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.498/2021

Kannusamy, S/o.Raman

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Alanganallur P.S. Cr.No.1906/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Rajasekaran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed to modify the Condition.

2. The offence alleged are U/s 147, 148, 294(b), 324, 336, 307 of IPC and sec.4 of TNPHW Act.

3. Both heard.

4. The learned counsel for the petitioner submitted that the petitioner was granted bail by this Court in Crl.M.P. No.201/2021 dated 11.1.2021 with a direction to appear and sign before the Inspector of Police of respondent police station daily at 10.00 a.m until further orders. He would further submit that the petitioner is working in Madurai and hence, the condition may be modified as to appear before the Judicial Magistrate No.6, Madurai. The learned Public Prosecutor has no serious objection. Hence, the condition imposed on the petitioner is modified.

5. In the result, the condition is allowed and the petitioner shall appear and sign before the Judicial Magistrate No.6, Madurai daily at 10.00 a.m instead of Inspector of Police of the respondent police until further orders.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The J.M.Vadipatti.
2. The Inspector of Police, Alanganallur P.S.
3. The Petitioner through his counsel.